

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 4635
ANSWERED ON 31ST MARCH, 2022**

MOTOR VEHICLE AGGREGATOR GUIDELINES-2020

4635. SHRI KUMBAKUDI SUDHAKARAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government has received any objections from various cab aggregators against the requirement of specified compliances imposed under the Motor Vehicles Aggregator Guidelines 2020 and if so, the details thereof;**
- (b) whether various cab aggregators have requested for some amendments in the said guidelines for reducing the number of specified compliances and if so, the details thereof;**
- (c) whether the said guidelines have been able to promote alternative mobility options such as carpooling by differentiating carpooling activities from commercial aggregators and if so, the details thereof; and**
- (d) whether the Government has any plan to make further amendments in the said guidelines and if so, the details thereof?**

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) & (b) Suggestions were received from M/s. OLA, UBER, BLA BLA Car, Make My Trip and IndiaTech.

(c) Ministry of Road Transport & Highways issued the Motor Vehicle Aggregators Guidelines, 2020 in accordance with section 93 of Motor Vehicles Act, 1988, for the compliance of all

States/UTs on 27th November, 2020. These guidelines provide a guiding framework to the State/UT Governments for issuance of license as well as regulating the business conducted by such Aggregators. Para 11 of the Motor Vehicle Aggregators Guidelines 2020 contains provisions with regard to Ride pooling.

(d) No further amendment in the Motor Vehicle Aggregator Guidelines, 2020 is under consideration with this Ministry.
